

(b) Strong protest notes were lodged by BSF with their counterpart on the unprovoked firing. This issue was also raised during Indo-Pakistan Bi-annual meeting held on 14 to 17 February 2007. The following steps have been taken for effective border domination and to foil any such attempts:—

- (i) Round the clock surveillance of the border by patrolling during day and night, Ops and ambushes.
- (ii) Construction of fencing and flood lighting and protective bunds.
- (iii) Conduct of special operations.
- (iv) Upgradation of BSF Intelligence set up and coordination with concerned agencies.
- (v) Use of night vision devices.
- (vi) Augmentation of strength for patrolling/ambush duties.

(c) and (d) The matter was taken up with the Government of Pakistan through diplomatic channels. However, Pakistan denied any such firing.

PM's announcement to compensate victims of 1984 riots

4517. SHRI NARESH GUJRAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Prime Minister had made certain announcements in Parliament to compensate the victims of 1984 riots;

(b) how many families have since received compensation, and what is the quantum of money disbursed so far; and

(c) whether there is a deadline to ensure that every family receives the compensation announced?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) to (c) Yes, Sir. During discussion on the report of Justice Nanavati Commission of Inquiry into 1984 riots, the Prime Minister on 10th August, 2005 had, *inter alia*, announced in the Lok Sabha that if there have been any shortcomings to rehabilitate the families of those affected by that national tragedy, sincere efforts will be made to remove these shortcomings. In pursuance of the aforesaid announcement, the Government on 16th January, 2006 sanctioned a 'Rehabilitation

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Package' to provide relief to the victims of 1984 riots including ex-gratia for death, injury, and damage to residential and commercial/industrial properties. The concerned State Governments were advised to invite claims from the victims/families of victims of 1984 riots, conduct necessary verification/scrutiny and make disbursement of the amount of ex-gratia. A Statement giving details of claims received from the victims of 1984 riots, claims settled and the amount disbursed by the State Governments, as per information received from them so far, is [Referred to the Statement appended to Unstarred Q.No. 4508]. No deadline has been set for settlement of all the claims. However, the matter is being pursued with the State Governments to ensure payment of ex-gratia to all the genuine claimants as soon as possible.

Jobs for J&K youths in para-military forces

4518. SHRI T.S. BAJWA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government have offered job to Jammu and Kashmir youths in para-military forces, as a part of reconstruction plan; and

(b) if so, the persons recruited so far under a special recruitment drive?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) and (b) Under Prime Minister's J&K reconstruction plan, 5000 vacancies (3400 for CRPF and 1600 for SSB) were released to J&K. CRPF and SSB have so far recruited 2793 and 1304 candidates respectively.

Reduction of militancy in some parts of J & K

4519. SHRI DEVDAS APTE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have confirmed that militancy in certain parts of J & K has been significantly reduced;

(b) if so, the details thereof;